

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 19

CA 176/2024 CA 177/2024 CA 175/2024 In CP/378(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 03.06.2024

**NAME OF THE PARTIES: UNION OF INDIA VS D.S. KULKARNI
DEVELOPERS LTD. AND ORS.**

Section 241(1) of the Companies Act, 2013

ORDER

CA 176/2024 CA 177/2024 CA 175/2024-

1. Ms. Shah, Advocate i/b Mr. Devesh Tripathi, Advocate is appeared for the Applicant/SFIO.
2. Adv. Akanksha Hambir i/b Adv Rathina Maravarman for Respondent No. 24 to 32.
3. Ld. Counsel for the Applicant seeks recall of the order on the ground that they have not consented for their prayer. However, this Bench noticed that similar kind of relief were permitted and consented by the Union of India in other similar kind of petitions in case of similarly placed Respondents.
4. Ld. Counsel seeks time to have instructions.
5. List all CAs on **14.06.2024** for next hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**